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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **ITA 10/2023& CM APPL.931/2023**

PR. COMMISSIONER OF INCOME TAX DELHI- 8..... Appellant

Through: Mr Zoheb Hossain and Mr Vipul
Aggarwal, Sr. Standing Counsels.

versus

M/S SONY INDIA PVT. LTD.

..... Respondent

Through: Mr Nageswar Rao, Adv.

CORAM:

HON'BLE MR. JUSTICE RAJIV SHAKDHER

HON'BLE MS. JUSTICE TARA VITASTA GANJU

ORDER

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10.01.2023

[Physical Hearing/Hybrid Hearing (as per request)]

CM Appl.931/2023[Application filed on behalf of the appellant seeking
condonation of delay of 423 days in re-filing the appeal]

1. This is an application filed on behalf of the appellant/revenue, seeking
condonation of delay in re-filing the appeal.

1.1 According to the appellant/revenue, there is a delay of 423 days.

2. Issue notice.

2.1 Mr Nageswar Rao accepts notice on behalf of the
respondent/assessee.

3. Reply, if any, be filed within two weeks from today.

4. List the application on 12.05.2023.

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5. This appeal is directed against the order dated 16.01.2019 passed by
the Income Tax Appellate Tribunal.

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- 5.1 The appeal concerns Assessment Year (AY) 2008-2009.
6. Counsel for the parties say, that they will file the written submissions.
- 6.1 The written submissions will be filed by the parties, not exceeding three pages each, at least five days before the next date of hearing.
7. Counsel for the parties will also place on record, *albeit*, in electronic format, the case papers, which were made available to the statutory authorities.
8. List the matter on 12.05.2023.

RAJIV SHAKDHER, J

TARA VITASTA GANJU, J

JANUARY 10, 2023/pmc

Click here to check corrigendum, if any